

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:4676  
ANSWERED ON:12.08.2014  
VACANCY IN CONSUMER COURTS  
Rori Shri Charanjeet Singh

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether a large number of cases are pending in various district and State consumer fora due to the vacancies for the post of Chairman and members of the fora and if so, the details thereof, State-wise;
- (b) whether the Government has directed the States to fill up the said vacancies and if so, the details thereof and the response of the States thereto; and
- (c) the other steps taken by the Government to ensure placement of adequate numbers of members in these courts?

**Answer**

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) : Yes Madam. A large number of cases are pending in the Consumer Fora due to the vacancies for the post of Chairman and members of the fora and also due to some procedural matters in the Consumer Fora. As per information furnished by National Consumer Disputes Redressal Commission (NCDRC) the State-wise details of cases pending and vacancies in the State Commissions and District Fora as on 01.08.2014 is at Annexure A&B.

(b) & (c) : Under the provision of the Consumer Protection Act, 1986, it is the responsibility of the State Government to fill-up the vacant posts in State Commissions and District Fora. The Union Government has been issuing letters to the State Government in this regard from time to time. The concerned Secretaries are also requested telephonically and through video conferences to expedite filling up all vacant posts of Chairman/Members for effective functioning of Consumer Fora.